

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
BANGALORE**

REGIONAL BENCH - COURT NO. 1

**Service Tax Appeal No. 26614 of 2013**

(Arising out of Order-in-Appeal No. 64/2013/MR dated 20/03/2013  
passed by the Commissioner of Central Excise and Service Tax, Mysore )

**M/s Family Friends**

2nd Floor, Bharath Mahal, Near Don Bosco  
Hall, Balamatta  
MANGALORE - 575001  
KARNATAKA

Appellant(s)

*VERSUS*

**Commissioner of Central Excise  
and Service Tax MANGALORE**

7TH FLOOR...TRADE CENTRE,  
BUNTS HOSTEL RD.,  
MANGALORE, - 575003  
KARNATAKA

Respondent(s)

**Appearance:**

Shri Akbar Basha, Chartered Accountant for the Appellant  
Shri P.Gopakumar, Authorised Representative for the Respondent

**CORAM:**

**HON'BLE MR. S.S GARG, JUDICIAL MEMBER**

**HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER**

**Final Order No. 20657 / 2020**

Date of Hearing: 22/09/2020

Date of Decision: 22/09/2020

**AS PER BENCH**

Learned Counsel for the appellants submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been

produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order pronounced in Open Court on **22/09/2020**)

**(S.S GARG)**  
**JUDICIAL MEMBER**

**(P. ANJANI KUMAR)**  
**TECHNICAL MEMBER**

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